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**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 04.04.18**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)**

**APPLICATION NUMBER :
PETITION NUMBER : CP/114/2018
NAME OF THE PETITIONER(S) : Padmavathi Distributors
NAME OF THE RESPONDENT(S) : Velohar Infra Pvt Ltd
UNDER SECTION : 9 Rule 6**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1.	R. K. RAMAIAH	Respondent Advocate	
2.	K. C. Krishnamoorthy	Counsel for Operative Credit	

ORDER

Counsels representing both the parties are present. Counsel for respondent/corporate debtor stated that they are intending to settle the matter. In view of a dispute with the original builder pending before the Hon'ble High Court of Madras, they are unable to negotiate with the petitioner. Counsel for respondent prayed for time to make submissions in regard to the settlement. Considering the submissions and at request of both the counsels, the matter is adjourned. Put up on 25.04.2018.

sd/-
(S VIJAYARAGHAVAN)
Member (Technical)

sd/-
(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)